

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 78 of 2020

Swati Pandey.....

Petitioner(s)

Versus

1.State of Jharkhand

2.Manoj Kumar.....

Opp. Party(s)

.....

Coram: Hon'ble Mr. Justice Ananda Sen

Through:-Video Conferencing

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For the Petitioner

: Mr. A.K.Chaturbvedi, Advocate

For the State

: Mrs. Priya Shrestha, Spl. P.P.

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6/10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

The defects stand ignored.

Heard the parties.

The petitioner, in this application, prays to allow him to compound the case.

The petitioner has directly moved this court. There is no order of refusal by the court below. He has even not appeared before the court below in spite of issuance of processes. Thus, this application is premature and misconceived. Accordingly, the same is hereby dismissed.

Learned counsel for the petitioner, at this stage, submits that the petitioner will surrender before the court below.

If the petitioner surrenders before the court below, her case will be considered on its own merit considering the application filed by the parties, without being prejudiced by this order, preferably on the same day.

(Ananda Sen, J)